

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **11th** day of **January**, 2019

Present :

Hon'ble Ms. Ajanta Dayalan, Member-A

Original Application No.330/00783/2018

Noris Kumar, 23 years, S/o Vinay Kumar, R/o Village Mohalla Andheri Bagh, Loko Road, Post Fatehgarh, Tehsil Sader, District - Farrukhabad.

.....Applicant.

By Advocate -Shri Mukesh Kumar

V E R S U S

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi.
2. Lieutenant Col. of Quarter Master of Commandant the Sikh. LI. Regt. Centre, Fetehgarh.

..... **Respondents**

By Advocate : Shri Ajay Kumar Mishra

O R D E R

By Hon'ble Ms. Ajanta Dayalan, Member-A :

Learned counsel for the applicant states that this OA has been filed for seeking the compassionate appointment of the applicant, Noris Kumar, in lieu of his father Vinay Kumar, Safaiwala, who has been retired from service w.e.f. 30.06.2016 on medical grounds due to brain hemorrhage. He states that representation of the father of the applicant dated 30.01.2018 is still pending with the department and he will be satisfied if a direction is given to the respondents to decide the representation of the father of the applicant within a stipulated period of time.

2. Learned counsel for the respondents has no objection to this prayer.

3. Competent Authority amongst the respondents i.e. respondent No.2 is directed to take a view on the pending representation dated 30.01.2018 of the father of the applicant seeking compassionate appointment for the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.
4. It is made clear that this order should not be construed as any expression or opinion on the merits of the case.
5. In view of the above direction, the OA is disposed of. No costs.

Member-A

RKM/